



# भारत का राजपत्र The Gazette of India

असाधारण

EXTRAORDINARY

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PART II— Section 1

प्राधिकार से प्रकाशित

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इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके।  
Separate paging is given to this Part in order that it may be filed as a separate compilation.

## MINISTRY OF LAW AND JUSTICE

(Legislative Department)

New Delhi, the 7th February, 2008/Magha 18, 1929 (Saka)

### THE FOOD SAFETY AND STANDARDS (AMENDMENT) ORDINANCE, 2008

No. 6 OF 2008

Promulgated by the President in the Fifty-ninth Year of the Republic of India.

An Ordinance to amend the Food Safety and Standards Act, 2006.

WHEREAS Parliament is not in session and the President is satisfied that circumstances exist which render it necessary for her to take immediate action;

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of article 123 of the Constitution, the President is pleased to promulgate the following Ordinance:—

1. (1) This Ordinance may be called the Food Safety and Standards (Amendment) Ordinance, 2008.

(2) It shall come into force at once.

2. In the Food Safety and Standards Act, 2006 (hereinafter referred to as the principal Act), in section 3, in sub-section (1), for clause (ze), the following clause shall be substituted, namely:—

'(ze) "Member" includes a part-time Member and the Chairperson of the Food Authority;'

Short title  
and com-  
mencement.Amendment  
of section 3.

Amendment  
of section 5.

3. In section 5 of the principal Act, for sub-sections (4) and (5), the following sub-sections shall be substituted, namely:—

“(4) The Chairperson and the Members including part-time Members other than the *ex officio* Members of the Food Authority may be appointed by the Central Government on the recommendations of the Selection Committee.

(5) The Chairperson of the Food Authority shall not hold any other office.”

Amendment  
of section 7.

4. In section 7 of the principal Act, in sub-section (1), for the proviso, the following proviso shall be substituted, namely:—

“Provided that the Chairperson shall not hold office as such after he has attained the age of sixty-five years.”

PRATIBHA DEVISINGH PATIL,  
*President.*

K. D. SINGH,  
*Secy. to the Govt. of India.*